

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4279
TO BE ANSWERED ON 11.08.2017

FUNCTIONING OF ANGANWADI CENTRES

4279. SHRI NINONG ERING:
SHRI JYOTIRADITYA M. SCINDIA:
SHRIMATI VANAROJA R.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that Anganwadi centres under the Integrated Child Development Services (ICDS) scheme which have been set up to provide nutritional support, healthcare and pre-school education to children under six years of age and pregnant and lactating mothers in order to reduce cases of mortality and malnutrition are not functioning according to the rules across the country;
- (b) if so, the details thereof indicating irregularities found/reported in this regard;
- (c) whether the Government proposes to depute a central team to each State/UT to inspect the operations and the beneficiaries listed with the Anganwadi centres across the country;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the further steps taken by the Government to bring transparency and effectiveness in the functioning of Anganwadi centres across the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) & (b): Integrated Child Development Services (ICDS), a Centrally Sponsored Scheme implemented by States/UTs provides six services viz. Supplementary Nutrition (SN), Immunization, Health Check-ups, Referral Services, Pre-school Non- formal Education and Health & Nutrition Education for holistic development of children (0-6 years) and Pregnant Women and Lactating Mothers. Government of India frames guidelines, releases funds (Government of India share) and monitors the implementation of the Scheme. All the States/UTs are expected to follow these guidelines in implementing the Scheme. During the last three years and the current year, 35 complaints have been received regarding improper implementation of the Scheme. The complaints received pertain to States / UTs of Assam (2016 – 2), Bihar (2016 – 1, 2017-2), Chandigarh (2016 – 1), Chhattisgarh (2016 – 1), Delhi (2016 – 1), Gujarat (2014 - 1), Haryana (2014 – 1), Jharkhand (2014 – 1), Maharashtra (2014 – 1, 2015 – 2, 2016-1, 2017-1), Madhya Pradesh (2016 – 5, 2017-2), Meghalaya (2016 - 1), Odisha (2016 - 1), Uttar Pradesh (2016 – 5, 2017-2) and Uttarakhand (2016 – 2, 2017-1).
- (c) & (d): The Ministry has been deputing sector-wise central teams of senior officers of the Ministry for inspection of various Schemes, including the Anganwadi Services, in all the States/UTs.
- (e) Ministry of Women and Child Development has issued guidelines to all the State Governments/ UT Administrations for constituting Monitoring & Review Committees at different levels to review implementation of the ICDS Scheme. These guidelines provide monitoring & review mechanism at different levels by involving public representatives for monitoring the status of Anganwadi Centres. The constitution of each Committee, their role, duties and responsibilities have been prescribed in these detailed guidelines. Besides, frequency of supervision visits by field functionaries have also been provided. Monitoring and evaluation of ICDS Scheme is a continuous process to ensure proper implementation of the scheme by States/ UTs. Monitoring is done through monthly & annual progress reports, reviews as well as supervision visits etc. Based on the analysis and feedback State Governments/ UT Administrations are advised through letters and review meetings to address the deficiencies and improve the implementation of the Scheme.
